

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.2216/2003
M.A.NO.1627/2003

Thursday, this the 29th day of January, 2004

Hon'ble Shri S.A.Singh, Member (A)

1. Harish Chandra,
S/o Shri Chander Mohan,
R/o C/o Kanta Devi,
Lalit Kala Academy,
Ravinder Bhawan,
New Delhi.
2. Shri Vinod Kumar,
S/o Shri Bebgali Mai,
R/o RZF-756, Raj Nagar-II,
Palam Colony,
New Delhi-110 045.
3. Sarjeet Singh,
S/o Shri Jaswant Singh,
R/o B-2-35, Yamuna Vihar,
Delhi-110 053.

...Applicants.
(By Advocate: Shri S.K.Gupta for Shri B.S.Gupta)

Versus

1. Union of India,
through Secretary,
Ministry of Water Resources,
Shram Shakti Bhawan,
New Delhi.
2. Financial Advisor,
Ministry of Water Resources,
Shram Shakti Bhawan,
New Delhi.
3. Controller of Accounts,
Ministry of Water Resources,
Shram Shakti Bhawan,
New Delhi.

...Respondents
(By Advocate: Shri M.K.Bhardwaj for Shri A.K.Bhardwaj)

O R D E R (ORAL)

By Shri S.A.Singh, Member (A):

Three applicants are seeking, as per DOPT Scheme dated 10.9.1993, regularisation of their services against available vacancies, if otherwise found suitable.

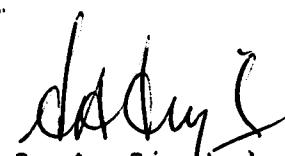
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2. Learned proxy counsel for the respondents states that the case of the applicants is already under process for regularisation of their services and appropriate order will be passed within three months.

3. As assured by the respondents, suitable orders should be passed as per rules, within three months from the date of receipt of a copy of this order.

4. The Original Application is disposed of accordingly. No costs.


(S. A. Singh)
Member (A)

/Kdr/